

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 118**  
**(IB)-274(PB)/2019**

**IN THE MATTER OF:**

Central Bank of India  
v.

..... Petitioners/Applicant

M/s. R.S. Ingot and Billet Pvt. Ltd.

..... Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 28.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):

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For the Respondent(s):

Mr. Ashotosh Gupta & Mr. Gaurav, Advs.

**ORDER**

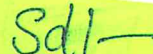
Ld. Counsel for the respondent seeks and is granted two weeks time to file reply, vakalatnama and resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.04.2019.

  
Sdl—

**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
Sdl—

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

28.02.2019  
Ritu Sharma